IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-58(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce .... Applicant/petitioner

Vs.

Accurate Transformers Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. H.P. Bhardwaj, Advocate

For the Respondent : Mr. Manish Ragtav, Mr. Anuj Arora, Mr. Nitin Jain, Advocates

ORDER

Learned Counsel for the respondent seeks and is granted 10 days' time to file reply with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 19th February, 2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

30.01.2018
V.Sethi